

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**RAJYA SABHA**  
**UN-STARRED QUESTION NO. 1917**  
TO BE ANSWERED ON 07.08.2024

**CHILD PROTECTION UNITS IN ODISHA**

1917. SHRI NIRANJAN BISHI:

Will the Minister of Women and Child Development be pleased to state:

- (a) whether Government is aware that there has been a delay in the allotment of funds to Odisha under Mission Vatsalya for the functioning of Child Protection Units (CPUs);
- (b) the status of experts and required human resources available at block/district level for smooth functioning of CPUs; and
- (c) the steps Government plans to take to ensure smooth functioning of CPUs?

**ANSWER**

MINISTER OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI ANNPURNA DEVI)

**(a) to (c):** The Ministry of Women and Child Development is implementing Mission Vatsalya Scheme through States/UTs for care, protection, rehabilitation and reintegration of children in difficult circumstances on predefined cost sharing basis between the Central and the State/UT Governments. Under the scheme, funds are released to the States/UTs directly including for District Child Protection Units (DCPUs) in Odisha.

Funds are released to the States/UTs including Odisha on compliance of the Single Nodal Agency (SNA) guidelines issued by the Ministry of Finance, which are monitored at various levels through SNA reports on Public Financial Management System (PFMS) Portal. There has been no delay in release of funds by the Government of India. An amount of Rs.21.00 crore has been released to the State Government of Odisha during the current financial year 2024-25.

Number of State Child Protection Society, State Adoption Resource Agency, District Child Protection Units, Child Welfare Committees, Juvenile Justice Boards, Child Care Institutions and children supported under Institutional Care and Non-Institutional Care under Mission Vatsalya Scheme in the State of Odisha, is as under:

1	State Child Protection Society (SCPS)	1
2	State Adoption Resource Agency	1
3	District Child Protection Units	30
4	Child Welfare Committee	31
5	Juvenile Justice Board	34
6	Child Care Institutions	135
7	Children supported under Institutional Care	4431
8	Children supported under Non-Institutional Care	3697

(as on 31.03.2024)

As per section 106 of The Juvenile Justice (Care and Protection of Children) Act, 2015, every State Government has to constitute a District Child Protection Unit for every district to take up matters relating to children to ensure implementation of The JJ Act, 2015 and rules made thereunder.

The District Child Protection Units function under the overall supervision of the District Magistrate for ensuring service delivery and care and protection of children in the district. As per Mission Vatsalya Scheme Guidelines, human resources available in The District Child Protection Unit include District Child Protection Officer, Protection Officers (Institutional Care), Protection Officer - (Non-Institutional Care), Legal-cum Probation Officer, Counsellor, Social Workers, Accountant, Data Analyst, Assistant-Cum-Data Entry Operator and Outreach Workers to perform the functions as given under Juvenile Justice (Care and protection of Children) Rules as amended from time to time and Mission Vatsalya Scheme.

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